[30 April, 2003]

RAJYA SABHA

of 29 subjects enunciated in the Xlth Schedule of the Constitution to Panchayati Raj Institutions and the Union Government have been persuading the State Governments/UTs from time to time for implementation of the provisions of the Constitution.

(c) and (d) The States/UTs are at various stages of devolution of funds, functions and functionaries to the Panchayati Raj Institutions.

Rural Housing Scheme for Assam

4307. SHRI DWIJENDRA NATH SHARMAH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government have formulated any specific policy for providing houses to the homeless people of rural areas in the State of Assam;

(b) if so, the details thereof; and

(c) the total fund proposed to be allocated by Government during the current year for the State?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI U. V. KRISHNAM RAJU): (a) and (b) No, Sir. However, this Ministry is implementing the Indira Awaas Yojana (IAY) with the objective of providing assistance for construction/upgradation of houses to Below the Poverty Line (BPL) shelterless families living in rural areas throughout the country including the State of Assam.

(c) An amount of Rs. 44124.59 lakh has been allocated as Central share to the State of Assam during the current financial year for implementation of the IAY.

Employment Assurance Programme in Rajasthan

4308. SHRI AIMADUDDIN AHMED KHAN (DURRU): Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the financial allocation made under the Employment Assurance Programme to Rajasthan during each of the last three years, districtwise;

(b) the details of amount actually spent on the said programme during the same period;

(C) the reasons for the shortfall; and

(d) the remedial steps taken by Government in this regard?

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